

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.186 of 2020

IN THE MATTER OF:

Doshion Pvt. Ltd.

...Appellant

Versus

Bank of India & Anr.

...Respondents

**For Appellant: Ms. Ranu Purohit and Ms. Tanya Srivastava,
Advocates**

**For Respondents: Shri Aditya Kumar, Advocate (R-1)
Shri Pradeep Kabra, RP (R-2)**

O R D E R

(Virtual Mode)

29.09.2020 Advocate Ms. Ranu Purohit appears in virtual mode for the Appellant. This Appeal was filed by the Appellant against Impugned Order dated 18th December, 2019 passed by the Adjudicating Authority (National Company Law Tribunal, Ahmedabad Bench, Ahmedabad) in CP (IB) No.305/7/NCLT/AHM/2018. By the Impugned Order, Section 7 Application under Insolvency and Bankruptcy Code, 2016 filed by Respondent No.1 Bank was admitted. The RP – Shri Pradeep Kabra is present for the Corporate Debtor and states that the CIRP proceeding is at the stage where COC (Committee of Creditors) has approved and now I.A. has been filed before the Adjudicating Authority seeking liquidation.

The Advocate Ms. Ranu Purohit submits that she has instructions from the Appellant to withdraw the Appeal. Counsel for Respondent No.1 and the RP do not object.

The Appeal is disposed as withdrawn.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md